

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/MP/2014

Subject : Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Date of hearing : 27.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Ms. Neerja Mathur, Member (E.O),

Petitioner : Tata Power Delhi Distribution Limited

Respondent : NTPC and others.

Parties present : Shri Alok Shankar, Advocate, TPDDL
Shri Mithun Chakraborty, TPDDL
Shri A.K. Dutta, TPDDL

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner vide its letter dated 17.4.2014 requested NTPC to provide the details regarding coal supply, GCV of coal, break up coal cost , coal transportation cost, fuel supply agreement and minimum technical limit of the plants. In response, NTPC provided only GCV of coal as fired by it, which is not adequate. Learned counsel submitted that the issues raised in the petition remain unresolved and the petitioner intends to pursue the petition.

2. After hearing the learned counsel, the Commission directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents by 6.6.2014. The respondents were directed to file their replies by

17.6.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 30.6.2014.

4. The petition shall be listed for hearing on 10.7.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)